NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 134(ND)/2011 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE COMPANY:

M/s. KSK Energy Company Pvt. Ltd.

Vs.

M/s. Athena Projects Pvt. Ltd.& ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.) n	Ns. Surb	hi Kapoor, Adv.	For Petitioner	& Kapoor
-) M.	AJAY TES	PAC	Respondent No. 3	fig Tejter)
1724	Anumeha Ve . SANKAI	ema LP JAIN, Adv.	Respondent No. 11 Respondent No. 7	SAUKAR
/		AS KR. SINGLE		NA 0
6. h.	TARUN	JOHRI, Del.	- R. No. 2 x 15	
7. M,	MBEAN	BHARAWAI	R.No. 1+4	Payed Handing
				/

Order

Learned counsel for the petitioner states that reply filed by Respondent No. 2 has been received only a day before yesterday i.e. 17.10.2016 and she seeks time to file rejoinder.

- 2. On behalf of Respondent Nos. 4 & 8, a request for filing reply has also been made. Let the reply be filed by Respondents 4 & 8 within two weeks with a copy in advance to the counsel opposite. Rejoinder to the replies of Respondents No. 4 & 8 shall be filed within two weeks after filing of reply by Respondents No. 4 & 8.
- 3. The remaining respondents may also file their reply within two weeks with a copy in advance to the counsel opposite. However, it shall be subject to payment of Rs. 5,000/- as cost as the last opportunity was granted on the last date of hearing to all such respondents. Rejoinder by the petitioner may be filed within two weeks after filing of replies by respondents, with a copy in advance to the counsels opposite.

List for further consideration on 21.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

19.10.2016 (P.K.Sud)